

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.802/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.26.02.2019/NCLAT/UR/247

In the matter of:

Goldstar Enclave (P) Ltd. Appellant

Versus

Neelu Singh & Anr. Respondents

Appearance: Ms. Pratiksha Sharma, Advocate for the Appellant.

12.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.02.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 11.03.2019. It is stated in the Interlocutory Application (IA) that certain documents were to be arranged from Calcutta and certain instructions were sought from the authorized representative of the Appellant Company and the said coordination took considerable time. Hence, there is delay of 07 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 13.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar